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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPHIATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 12th October 1943

No. 21925-Gom.(C).—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor J. E. MAHER Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 18th September 1943

No. 1-A(7)/43—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In rule 19 of the said Rules, for the existing proviso the following shall be substituted, namely:—

"Provided that in respect of service rendered under articles for, and examinations passed of, any of the Institutes or Societies of Chartered Accountants in England and Wales, Scotland, or Ireland, or the Society of Incorporated Accountants and Auditors, London, the following concessions shall be admissible during the period of the war and for six months thereafter.

(a) Any period served under articles for the aforesaid Institutes and Societies will be set off against the practical training prescribed under rule 36.

(b) The passing of the Intermediate and Final Examinations of any of the aforesaid Institutes or Societies will be held as equivalent to the passing of the First and Final Examinations, respectively, held under these Rules."

K. G. AMBAGAOKAR

Deputy Secretary to the Government of India

LAW DEPARTMENT NOTIFICATION

The 14th October 1943

No. 22162-L.(C).—The following Ordinance, promulgated the Governor-General, is republished for general informa-

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By order of the Governor

J. E. MAHER

Secretary to Government

Secretary to Government New Delhi, 29th September 1943 ORDINANCE No. XXXII of 1943

ORDINANCE

further to amend the Special Criminal Courts (Repeal) Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the Special Criminal Courts (Repeal) Ordinance, 1943 (XIX of 1943), for the purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Special Criminal Courts (Repeal) Second Amendment Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of section 3, Ordinance X IX of 1943—To sub-section (2) of section 3 of the Special Criminal Courts (Repeal) Ordinance, 1943 (XIX of 1943), as amended by the Special Criminal Courts (Repeal) Amendment Ordinance, 1943 (XXVI of 1943), the following proviso shall be added, namely:—

"Provided further that notwithstanding anything contained in section 418 of the Code of Criminal Procedure, 1898 (V of 1898), an appeal against any such sentence as aforesaid shall lie on a matter of fact as well as a matter of law."

LINLITHGOW Viceroy and Governor-General

REVENUE DEPARTMENT NOTIFICATION

The 27th September 1943

No. 20770-R.(C).—The following notification, issued by the Government of India, Department of Indians Overseas, is republished for general information.

By order of the Governor

P. C. DAS Secretary to Government

New Delhi, 7th September 1943

No. 149 43-O.S.—In exercise of the powers conferred by Rule 24-A of the Defence of India Rules, the Central Government is pleased to make the following order, namely :-

THE ASIATIC BRITISH EVACUEES (CENSUS) ORDER, 1943

- 1. (1) This Order may be called the Asiatic British Evacuces (Census) Order, 1943.
 - (2) It extends to the whole of British India.
 - 2 In this Order-
- (1) "Asiatic British subject" means any subject of His Majesty, not being of European descent in the male line, born, naturalised or domiciled in India or in any Asiatic country to the east of India;
- (2) " evacue." means any Asiatic British subject who has arrived in India since the 8th December 1941, having left any territory to the east of India in consequence of military operations;
- (3) "tahsil" includes a taluk, circle or other corresponding division of a district for purposes of revenue administration, and "Tahsildar" shall be construed accordingly.
- 3. Every evacuee who is the head of his family in India or has no family in India shall proceed in person between the hours of 10 A.M. and 5 P.M. on any working day in the month of November 1943, to the office of the tahsildar of the tahsil in which he is for the time being resident, and furnish to the census enumerator appointed in this behalf full and true answers to the questions set out in the questionnaire annexed to this order in respect of himself and of all other evacuees who are dependent on him:

Provided that (i) where such evacuee is a female or is prevented by serious illness or other disability from proceeding to the office of the tahsildar in person she or he may depute any other responsible member of her or his family for the purpose, and (ii) where such evacuee is an orphan child, the person who for the time being has the enstedy of the child shall similarly proceed to the office of the tahsildar and answer the questions on behalf of the child.

THE QUESTIONNAIRE (See clause 3)

For head of family 1. Name.... 2. Sex..... Anglo-Indian, Burman, Anglo-Burman or a British subject of any other Asiatic country?
5. Married, Unmarried, Widowed or divorced......
6. District and Province of

When did you leave Burma/ Malaya, etc.?...

Which route did you come

by? When did you arrive in India?

(If not born in Burma/ Malaya, etc.) when did you first go to Burma/Malaya,

etc.... What was your means of livelihood in Burma/ Malaya, etc.

 Are you at present in a fit state of health to pursue the means of livelihood which you were following in Burma/ Malaya, etc.? 14. District and Province where

resident now.....

15. Do you own any property in Burma/Malaya etc.? If so is it house, or land or moveables?

16. What is your present means of livelihood?

17. Is your present means of livelihood permanent or casual?

18. How many evacuees are dependent on you?

 Are you literate? If so, in which language or languages are you literate?

How far have your read? Give any examination passed..... 20. How

21. Have you received any monetary assistance from Government? If so how from many times and how much each time?

For members of evacuee's families

I. Name..... 2. Sex... 3. Age.....

4. State whether he is an Indian, Anglo-Indian, Burman, Anglo-Burman or British subject
belonging to any other Asiatic country?

5. Married, Unmarried, Widowed

7. Where did he live in Burma!

Malaya, etc.?......

S. When did he leave Burma/

Malaya, etc......

9. Which route did he come by?

10. When did he arrive in india?

11. (If not born in Burma/Malaya, etc.) when did he first go Burma/Malaya, etc.,....

12. Means of livelihood, if any, in Burma/Malaya, etc.

13. Is he at present in a fit state of health to pursue the means of livelihood which he was following in Burma/ was following

Malaya, etc.? 14. If dependent, what was the means of livelihood in Burma/ Malaya, etc., of the person on whom he was dependent?

15. District and province where resident now.

16. Present means of livelihood,

If dependent, what is the means of livelihood of the person on whom he is now 18. If dependent, what dependent?

19. Is he literate? If so, in what language or languages?

20. Has he passed any examination? How far has he read?

21. Has he received any separate monetary assistance from Government? If so, how many times and how much each time?

22. Does he possess property in Burma/Malaya, etc. If so, is it house or land or movables?

[8-2-26-11-1943]